

emanate from submerging of a large area of our neighbouring country Bangladesh under the sea. Most parts of the Bangladesh are low-lying area and if the water level rises in future it will go under water. As a result of this, a large population of Bangladesh will be forced to migrate to India particularly in States like West Bengal, Assam, Tripura, Mizoram and Meghalaya which share their boundaries with Bangladesh. Meghalaya shares a border of more than 400 kilometers with Bangladesh.

The influx from world's seventh most populous country to a small State like Meghalaya will create a huge imbalance in the State in terms of available natural resources and would definitely upset the existing fragile ethnic balance. One should also not forget that many societies in the region are a potent mix of ethnicity, culture and religion. Therefore, I believe that human security will be the main casualty as climate change delivers a major blow to vulnerable economic sectors.

With this in view, I urge upon the Government to look into the problem of global warming and rising sea level from this perspective and take proper pre-emptive measures to counter it. I also urge this House to join me in raising this concern and come to a reasonably acceptable solution. Thank you.

SHRI RANJITSINH VIJAYSINH MOHITE PATIL (Maharashtra): Sir, I associate myself with the Special Mention made by my colleague. Thank you.

SHRI SHARAD ANANTRAO JOSHI (Maharashtra): Sir, I also associate myself with the Special Mention made by my colleague. Thank you.

Constitution of National Youth Commission and Youth Development Corporation

SHRI RANJITSINH VIJAYSINH MOHITE PATIL (Maharashtra): Sir, India is a country in which more than 60 per cent population is youth. We have to empower our youth to face global challenges.

I, on behalf of youth, request you that National Youth Commission and Youth Development Corporation should be constituted to initiate and implement youth welfare schemes. The Youth Development Corporation should be a Constitutional body and can be formed with necessary corpus to finance the developmental activities of youth.

To eradicate unemployment, adequate financial support in the form of soft loans may be provided to young entrepreneurs based on their educational and technical qualifications like:

- (i) Rate of interest shall not exceed 4 per cent per annum;
- (ii) Loans must have provisions like breathing time for repayment *i.e.*, the entrepreneur shall get time to start repayment till his/her firm start generating income; and
- (iii) Provision for rescheduling of loan.

There must be a provision for rescheduling loans as per the performance. If the firm's performance cannot cope with repayment regime, relaxation shall be provided to entrepreneur in repayment module so that the firm can be saved from being killed by repayment measures initiated by the financial institutions, i.e., penal interest and recovery activities.

Technical support missions have to be set up at district level to support such young entrepreneurs. Target must be set to banks on number of loans disbursed instead of amount of loan distributed. Sir, 60 per cent of such loans should be distributed in rural areas.

Budgetary allocation for education and health sector must be increased. The Government shall ensure educational loan to every deserving students at lower rate of interest than the present rate of interest.

I, therefore, request that the Government must take the above initiatives for proper development of youth of the country. Thank you.

SHRI THOMAS SANGMA (Meghalaya): Sir, I also associate myself with the Special Mention made by colleague. Thank you.

DR. JANARDHANA WAGHMARE (Maharashtra): Sir, I also associate myself with the Special Mention made by colleague. Thank you.

Fire incident in the Indian Oil Company

SHRI SANTOSH BAGRODIA (Rajasthan): Sir, I rise to draw the attention of this august House to the recent devastating fire accident in the Indian Oil Depot in Jaipur. The tragedy has taken, at least, 12 innocent lives, more than 150 seriously injured and lakhs of people had to be evacuated. Sir, eleven tanks in the depot burned for six days spewing poisonous smoke, thereby causing severe health hazards to the citizens. The country has lost Rs. 1,000 crores as per initial estimates. This accident has serious implications for ensuing tourist period, at least, in short-term. The Government has instituted a high level enquiry to look into the causes. By initial assessment, human error was behind this accident. If so, the Government should consider taking action against the culprits treating this as culpable homicide. The inquiry must also look into the inaction by the local and IOC authorities in the initial stages. It should be ascertained if outsourced unskilled contract labourers were working in the core areas of the depot. Whether the local disaster management failed to minimise the damage should also be ascertained. The Government should also inform if the well laid out safety guidelines were followed and the safety audit was done regularly. The Government should frame rules to relocate such oil depots out of populated areas and ask the oil companies to procure enough buffer area. I also request the Central Government to extend generous assistance to the State Government to rehabilitate the affected populations and to recover revenue loss. The Report of enquiry should not be delayed and it should be laid on the Table of both the Houses of Parliament. Thank you.